

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'G', NEW DELHI**

**Before Shri Challa Nagendra Prasad, Judicial Member  
&  
Dr. B. R. R. Kumar, Accountant Member**

**ITA No. 2798/Del/2022 : Asstt. Year: 2018-19**

Smt. Sudesh Dua, W-83, Greater Kailash, Part-II, New Delhi 110048	Vs	The ACIT, Central Circle-3, Delhi
(APPELLANT)		(RESPONDENT)
<b>PAN No. AARPK 8003 E</b>		

**Assessee by : Sh. Nirbhay Mehta, CA  
Revenue by : Ms. Amisha Gupta, CIT-DR**

<b>Date of Hearing: 30.01.2024</b>	<b>Date of Pronouncement: .02.2024</b>
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**ORDER**

**Per Dr. B. R. R. Kumar:-**

The present appeal has been filed by the assessee against the order of Id. CIT(A)-23, New Delhi dated 26.10.2022.

2. Owing to the low tax involved, the Id. AR submitted that they are not inclined to pursue the appeal.
3. Hence, dismissed as withdrawn.

Order Pronounced in the Open Court on 01/02/2024.

**Sd/-  
(C.N Prasad)  
Judicial Member**

**Sd/-  
(Dr. B. R. R. Kumar)  
Accountant Member**

**Dated: 01/02/2024**

\*NV, Sr. PS\*

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**  
**ITAT, DELHI**